

Notification of the Ministry of Road Transport and Highways

THE MINISTER OF STATE IN THE MINISTRY OF ROAD TRANSPORT AND HIGHWAYS (SHRI MAHADEV S. KHANDELA): Sir, on behalf of Shri R.P.N. Singh, I lay on the Table, under Section 10 of the National Highways Act, 1956, a copy each (in English and Hindi) of the following Notifications of the Ministry of Road Transport and Highways:

- (1) S.O. 221 (E) dated the 21st January, 2009, regarding acquisition of land, with or without structure, from Km. 33.160 to Km. 57.852 (Ghaziabad Section) on National Highway No. NE II (Eastern Peripheral Expressway of Delhi) in the State of Uttar Pradesh.
- (2) S.O. 222 (E), dated the 21st January, 2009, amending Notification No. S.O. 514 (E), dated 7th April, 2006.
- (3) S.O. 223 (E), dated the 21st January, 2009, amending Notification No. S.O. 2062 (E), dated the 18th August, 2008, to substitute certain entries in the original Notification.
- (4) S.O. 290 (E), dated the 23rd January, 2009, regarding acquisition of land, with or without structure, from Km. 347.600 to Km. 364.000 (Jaipur-Kishangarh Section) on National Highway No. 8 in Ajmer District in the State of Rajasthan.
- (5) S.O. 341 (E), dated the 27th January, 2009, regarding acquisition of land, with or without structure, from Km. 108.000 to Km. 173.350 (Vadodara-Surat Section) on National Highway No. 8 in Vadodara District in the State of Gujarat.
- (6) S.O. 350 (E), dated the 27th January, 2009, regarding acquisition of land with or without structure, from Km. 255.547 to Km. 256.135 on National Highway No. 10 in Sirsa Town in the State of Haryana.
- (7) S.O. 360 (E), dated the 28th January, 2009, regarding acquisition of land, with or without structure, from Km. 0.000 to Km. 8.000 (Jorabat-Barapani Section) on National Highway No. 40 in Kamrup (Metro) District in the State of Assam.
- (8) S.O. 403 (E), dated the 5th February, 2009, regarding fee to be recovered from users of the six-laned stretch from Km. 263.000 to Km. 502.000 (Surat-Dahisar Section) on National Highway No. 8 in the States of Gujarat and Maharashtra, along with delay statement.
- (9) S.O. 466 (E), dated the 13th February, 2009, regarding acquisition of land, with or without structure, from Km. 364.125 to Km. 59.000 (Kishangarh-Beawar Section) on National Highway No. 8 in Ajmer District in the State of Rajasthan.

- (10) S.O. 474 (E), dated the 13th February, 2009, regarding fee to be recovered from the users of six laned stretch from Km. 11.000 to Km. 54.400 (Chennai Tada Section) on National Highway No. 5 in the States of Tamil Nadu and Andhra Pradesh, along with delay statement.
- (11) S.O. 475 (E), dated the 13th February, 2009, regarding fee to be recovered from the four laned stretch from km. 53.000 to Km. 100.000 (Start of Kumarapalayam Bypass to Chengapalli Section) (Project chainage from Km. 53.525 - Km. 102.035) on the National Highway No.47 in the state of Tamil Nadu, along with delay statement.
- (12) S.O. 481 (E), dated the 16th February, 2009, regarding acquisition of land, with or without structure, from Km. 454.000 to Km. 487.000 (Chariabahi-Teek Section) on National Highway No.37 in Jorhat District in the State of Assam.
- (13) S.O. 518 (E), dated the 20th February, 2009, regarding acquisition of land, with or without structure, from Km. 538.000 to Km. 604.000 (Sepon-Lahowal Section) on National Highway No. 37 in Dibrugarh District in the State of Assam.
- (14) S.O. 519 (E), dated the 20th February, 2009, regarding acquisition of land, with or without structure, from Km. 0.000 to Km. 22.000 (Daboka-Lanka Section) on National Highway No. 54 in Nagaon District in the State of Assam. [Placed in Library. See No. L.T. 242/15/09]
- (15) S.O. 520 (E), dated the 20 February, 2009, regarding acquisition of land, with or without structure, from Km. 241.000 to Km. 262.725 on National Highway No. 37 and Nagaon bypass starting at Km. 262.725 of National Highway No. 37, crossing National Highway No. 36 near Km. 5.000 and ending at Km. 280.570 on National Highway No. 37 in Nagaon District in the State of Assam. [Placed in Library. See No. L.T. 696/15/09]
- (16) S.O. 545 (E), dated the 25th February, 2009, regarding acquisition of land, with or without structure, from Km. 1041.000 to Km. 1052.000 (Nalbari-Bijni Section) on National Highway No.31 in Baska District in the State of Assam.
- (17) S.O. 546 (E), dated the 25th February, 2009, amending Notification SO.2516 (E), dated the 23rd October, 2008, to substitute certain entries in the original Notification.
- (18) S.O. 547 (E), dated the 25th February, 2009, regarding acquisition of land, with or without structure, from Km. 5.000 to Km. 36.000 (Nagaon-Daboka Section) on National Highway No. 36 and Km. 0.000 to Km. 22.000 on National Highway No. 54 including Daboka bypass in Nagaon District in the State of Assam.

- (19) S.O. 552 (E), dated the 26th February, 2009, regarding acquisition of land, with or without structure, from Km. 173.350 to Km. 218.400 (Vadodara-Surat Section) on National Highway No. 8 in Bharuch District in the State of Gujarat.
- (20) S.O. 553 (E), dated the 26th February, 2009, amending Notification No. S.O. 2043 (E), dated the 14th August, 2008, to substitute certain entries in the original Notification.
- (21) S.O. 554 (E), dated the 26th February, 2009, regarding acquisition of land, with or without structure, from Km. 158.000 to Km. 245.000 (Kanpur-Varanasi Section) on National Highway No.2 in Allahabad District in the State of Uttar Pradesh.
- (22) S.O. 603 (E), dated the 4th March, 2009, regarding acquisition of land, with or without structure, from Km. 380.000 to Km. 440.000 (Pimpalgaon-Nashik-Gonde Section) on National Highway No.3 in Nashik District in the State of Maharashtra.
- (23) S.O. 613 (E), dated the 5th March, 2009, amending Notification S.O. 1403 (E), dated the 8th December, 2003, to substitute certain entries in the original Notification.
- (24) S.O. 614 (E), dated the 5th March, 2009, regarding acquisition of land, with or without structure, from Km.173.600 to Km. 245.000 on National Highway No.25 in Jalaun District in the State of Uttar Pradesh.
- (25) S.O. 615 (E), dated the 5th March, 2009, regarding acquisition of land, with or without structure, from Km. 120.000 (New chainage 590.753) to Km. 121.000 (New Chainage 591.753) on National Highway No.2 in Fatehpur District in the State of Uttar Pradesh.
- (26) S.O. 616 (E), dated the 5th March, 2009, amending Notification No. S.O. 97 (E), dated the 1st February, 2007 to insert certain entries in the original Notification.
- (27) S.O. 656 (E), dated the 12th March, 2009, regarding authorisation of competent authority for acquisition of land on National Highway No. 1 in the State of Haryana.
- (28) S.O. 680 (E), dated the 13th March, 2009, regarding appointment of the competent authority for acquisition of land for building, maintenance, management and operation of National Highway No. 4A in the State of Goa.
- (29) S.O. 753 (E), dated the 17th March, 2009, regarding acquisition of land, with or without structure, from Km. 63.000 to Km.62.295 and Km. 73.460 to Km. 72.800 (Bharatpur-Mahua Section) on National Highway No. 11 in Bharatpur District in the State of Rajasthan.

- (30) S.O. 754 (E), dated the 17th March, 2009, amending Notification No. S.O. 2574 (E), dated the 31st October, 2008, to substitute certain entries in the original Notification.
- (31) S.O. 759 (E), dated the 18th March, 2009, regarding fee to be recovered from users of four-laned stretch from Km.11.000 to Km. 59.000 (Lucknow-Kanpur Section) on National Highway No.25 in the State of Uttar Pradesh.
- (32) S.O. 760 (E), dated the 18th March, 2009, regarding fee to be recovered from users of the six-laned stretch from Km. 355.000 to Km. 434.150 (Chilkaluripet- Vijayawada Section) on National Highway No.5 in the State of Andhra Pradesh.
- (33) S.O. 785 (E), dated the 19th March, 2009, regarding authorisation of competent authority for acquisition of land on National Highway No.71A in the State of Haryana.
- (34) S.O. 791 (E), dated the 20th March, 2009, regarding fee to be recovered from users of the four-laned stretch from Km. 217.000 to Km. 281.300 (Adesar-Samakhiali Section) on National Highways No. 15 in the State of Gujarat.
- (35) S.O. 792 (E), dated the 20th March, 2009, regarding fee to be recovered from users of the four-laned stretch from Km. 183.500 to Km. 254.000 (Bamanbore-Garamore Section) on National Highway No.8A in the State of Gujarat.
- (36) S.O. 815 (E), dated the 23rd March, 2009, regarding fee to be recovered from users of the six-laned stretch from Km. 42.700 to Km. 273.500 (Gurgaon-Kotputli-Jaipur Bypass Section) on National Highway No.8 in the States of Haryana and Rajasthan.
- (37) S.O. 816 (E), dated the 23rd March, 2009, regarding fee to be recovered from users of the four-laned stretch from Km. 213.000 to Km. 269.000 (Chittorgarh to Bichoor Section) on National Highway No. 76 in the State of Rajasthan.
- (38) S.O. 817 (E), dated the 23rd March, 2009, regarding fee to be recovered from users of the four-laned stretch from Km. 269.000 to Km. 325.000 (new chainage Km. 252.929 to Km. 306.929) (Bichhor to Bijoliya Section) on National Highway No. 76 in the State of Rajasthan.
- (39) S.O. 818 (E), dated the 23rd March, 2009, regarding fee to be recovered from users of the four-laned stretch from Km. 325.000 to Km. 381.000 (Bijoloya to Kharipur near Kota) on National Highway No. 76 in the State of Rajasthan, along with delay statement.
- (40) S.O. 862 (E), dated the 26th March, 2009, regarding fee to be recovered from users of the four-laned stretch from Km. 121.000 (near Tindivanam) to Km.192.250 (near Ulundurpet) on National Highway No. 45 in the State of Tamil Nadu, along with delay statement.

- (41) S.O. 873 (E), dated the 27th March, 2009, regarding fee to be recovered from users of the four-laned stretch from Km. 295.000 to Km. 340.000 (Abu Road-Palanpur/Khemana Section) on National Highway No.14 in the States of Rajasthan and Gujarat.
- (42) S.O. 874 (E), dated the 27th March, 2009, regarding fee to be recovered from users of the four-laned stretch from Km. 368.255 to Km. 471.331 (Adloor-Yellareddy-Gundla-Pochampally Section) on National Highway Number 7 in the State of Andhra Pradesh.
- (43) S.O. 876 (E), dated the 27th March, 2009, regarding fee to be recovered from users of the four-laned stretch from Km. 57.000 to Km.104.724 (Jaswantgarh-Debari Section) on National Highway No.76 in the State of Rajasthan.
- (44) S.O. 882 (E), dated the 30th March, 2009, regarding fee to be recovered from users of the four-laned stretch from Km. 0.000 to Km. 53.000 (Salem-Start of Kumarapalayam Bypass Section) on National Highway No.47 in the State of Tamil Nadu.
- (45) S.O. 885 (E), dated the 31st March, 2009, regarding acquisition of land, with or without structure, from Km. 60.270 to Km. 80.700 (Amritsar-Pathankot Section) on National Highway No. 15 in Gurdaspur District in the State of Punjab.
- (46) S.O. 886 (E), dated the 31st March, 2009, regarding acquisition of land, with or without structure, from Km. 6.080 to Km. 22.650 (Amritsar-Pathankot Section) on National Highway No.15 in Gurdaspur District in the State of Punjab.
- (47) S.O. 887 (E), dated the 31st March, 2009, regarding acquisition of land, with or without structure, from Km. 80.700 to Km. 97.700 (Amritsar-Pathankot Section) on National Highway No. 15 in Amritsar District in the State of Punjab.
- (48) S.O. 892 (E), dated the 31st March, 2009, regarding fee to be recovered from users of the four-laned stretch of Chennai Bypass taking off at Km. 28.000 on National Highway No.45 and merging at Km. 13.800 on National Highway No.4 in the State of Tamil Nadu.
- (49) S.O. 893 (E), dated the 31st March, 2009, regarding fee to be recovered from users of the four-laned stretch from Km. 470.000 to Km. 38.000 (Bhaunti-Fatehpur Section) of National Highway No.2 in the State of Uttar Pradesh.
- (50) S.O. 894 (E), dated the 31st March, 2009, regarding fee to be recovered from users of the four-laned stretch from Km. 219.000 to Km. 250.500 (Tundla-Makhanpur Section) on National Highway No.2 in the State of Uttar Pradesh.

- (51) S.O. 895 (E), dated the 31st March, 2009, regarding fee to be recovered from users of the four-laned stretch from Km. 579.000 to Km. 610.000 on National Highway No.25 in the State of Madhya Pradesh.
- (52) S.O. 907 (E), dated the 2nd April, 2009, regarding acquisition of land, with or without structure, from Km. 245.000 to Km. 255.000 on National Highway No.25 (Orai-Bhognipur Section) and from Km. 421.500 to Km. 449.000 on National Highway No.2 (Bhognipur-Bara) Section in Kanpur Dehat District in the State of Uttar Pradesh.
- (53) S.O. 926 (E), dated the 6th April, 2009, regarding fee to be recovered from the users of six-laned stretch from Km. 96.000 to Km. 387.100 (Panipat-Jalandhar Section) on National Highway No.1 in the States of Haryana and Punjab.
- (54) S.O. 928 (E), dated the 8th April, 2009, regarding appointment of competent authority for acquisition of land on National Highway No.44 in the State of Assam.
- (55) S.O. 931 (E), dated the 8th April, 2009, regarding acquisition of land, with or without structure, from Km. 405.000 to Km. 485.000 (Durg-Nagpur Section) on National Highway No.6 in Gondia District in the State of Maharashtra.
- (56) S.O. 932 (E), dated the 8th April, 2009, regarding acquisition of land, with or without structure, from Km. 9.200 to Km. 60.680 (Nagpur-Dhule Section) on National Highway No.6 in Nagpur District in the State of Maharashtra.
- (57) S.O. 942 (E), dated the 9th April, 2009, regarding fee to be recovered from the users of six laned stretch from Km. 108.700 to Km. 192.000 (Vadodara-Bharuch Section) on National Highway No.8 in the State of Gujarat.
- (58) S.O. 945 (E), dated the 9th April, 2009, regarding acquisition of land with or without structure, from Km. 33.800 to Km. 64.700 (Jalandhar-Pathankot Section) on National Highway No. 1A in the State of Punjab.
- (59) S.O. 973 (E), dated the 17th April, 2009, regarding acquisition of land with or without structure, from Km. 431.300 to Km.444.980 and Km. 447.180 to Km. 454.800 (Jalandhar-Amritsar Section) on National Highway No.1 in Amritsar District in the State of Punjab.
- (60) S.O. 1131 (E), dated the 1st May, 2009, regarding acquisition of land, with or without structure, from Km.76.800 to Km. 80.600 (Jajmau Bridge to Rama Devi upto ROB section) on National Highway No.25 in Kanpur District in the State of Uttar Pradesh.
- (61) S.O. 1142 (E), dated the 4th May, 2009, amending Notification No. S.O.426 (E), dated the 13th March, 2007, to substitute certain entries in the original Notification.

- (62) S.O. 1166 (E), dated the 5th May, 2009, regarding appointment of competent authority for acquisition of land, on National Highway No.84 in the State of Uttar Pradesh.
- (63) S.O. 1178 (E), dated the 8th May, 2009, regarding fee to be recovered from the users of four-laned stretch from Km. 180.000 to Km. 248.625 on National Highway No.7 in the State of Tamil Nadu.
- (64) S.O. 1179 (E), dated the 8th May, 2009, regarding fee to be recovered from the users of stretch from Km. 0.000 to Km. 76.588 (Chandikhole-Paradip Section) on National Highway No. 5A in the State of Orissa.
- (65) S.O. 1180 (E), dated the 8th May, 2009, regarding fee to be recovered from the users of four-laned stretch from Km. 248.625 (start of proposed flyover on Namakkal Bypass) to Km. 292.600 (start of Karur Bypass section) on National Highway No.7 in the State of Tamil Nadu.
- (66) S.O. 1181 (E), dated the 8th May, 2009, regarding fee to be recovered from the users of four-laned stretch from Km. 248.700 to Km. 295.000 (Pindwara-Abu Road Section) on National Highway No.14 in the State of Rajasthan.
- (67) S.O. 1195 (E), dated the 11th May, 2009, regarding acquisition of land, with or without structure, from Km. 120.000 to Km. 228.000 (Mahua-Jaipur Section) on National Highway No. 11 in Dausa District in the State of Rajasthan.
- (68) S.O. 1196 (E), dated the 11th May, 2009, regarding acquisition of land, with or without structure, from Km. 120.000 to Km. 228.000 (Mahua-Jaipur Section) on National Highway No. 11 in Dausa District in the State of Rajasthan.
- (69) S.O. 1206 (E), dated the 13th May, 2009, regarding acquisition of land with or without structure, from Km. 97.700 to Km. 102.860 (Pathankot-Amritsar Section) on National Highway No. 15 in the State of Punjab.
- (70) S.O. 1207 (E), dated the 13th May, 2009, regarding acquisition of land, with or without structure from Km. 22.650 to Km.60.270 (Pathankot-Amritsar Section) on National Highway No. 15 in Gurdaspur District in the State of Punjab.
- (71) S.O. 1212 (E), dated the 13th May, 2009, amending Notification No. S.O.539 (E), dated 28th April, 2004, to substitute certain entries in the original Notification.
- (72) S.O. 1224 (E), dated the 15th May, 2009, regarding collection of toll from users of permanent bridge across river Sirsa at Km. 56 on National Highway No. 21 in the State of Punjab.

- (73) S.O. 1280 (E), dated the 20th May, 2009, regarding appointment of competent authority for acquisition of land with or without structure, from Km.137.000 to Km.138.000 (Hapur-Moradabad Section) on National Highway No.24 in Jyotiba Phule Nagar District in the State of Uttar Pradesh.
- (74) S.O. 1326 (E), dated the 22nd May, 2009, regarding appointment of competent authority for acquisition of land from Km. 375.000 to Km. 405.500 on National Highway No.44 in the State of Tripura.
- (75) S.O. 1346 (E), dated the 26th May, 2009, regarding acquisition of land, with or without structure, from Km. 190.000 to Km. 228.000 (Mahua-Jaipur Section) on National Highway No. 11 in Jaipur District in the State of Rajasthan. [Placed in Library. See No. L.T. 242/15/09]
- (76) S.O. 1363 (E), dated the 27th May, 2009, regarding acquisition of land with or without structure, from Km. 0.000 to Km.13.035 (Sonepat Section) on National Highway No. NE-II (Eastern Peripheral Expressway) in Sonepat District in the State of Haryana. [Placed in Library. See No. L.T. 696/15/09]
- (77) S.O. 1384 (E), dated the 29th May, 2009, regarding acquisition of land with or without structure, from Km. 387.100 to Km. 407.100 (Jalandhar-Amritsar Section) on National Highway No. 1 in Jalandhar District in the State of Punjab.
- (78) S.O. 1434 (E), dated the 10th June, 2009, amending Notification No. S.O. 1709 (E), dated the 5th October, 2006, to substitute certain entries in the original Notification.
- (79) S.O. 1436 (E), dated the 10th June, 2009, regarding fee to be recovered from the users of the four-laned stretch from Km. 292.600 to Km. 373.275 on National Highway No.7 in the State of Tamil Nadu.
- (80) S.O. 1515 (E), dated the 18th June, 2009, regarding fee to be recovered from the users of four-laned stretch from Km. 18.000 to Km. 63.000 (Agra-Bharatpur Section) on National Highway No.11 in the States of Uttar Pradesh and Rajasthan.
- (81) S.O. 1542 (E), dated the 24th June, 2009, specifying rates of levy for different vehicles for the use of National Highway Section forming Kullu Bypass from Km. 258.270 to Km. 270.450 including the bridges thereof on National Highway No. 21 in the State of Himachal Pradesh. [Placed in Library. See No. L.T. 242/15/09]

MATTERS RAISED WITH PERMISSION OF THE CHAIR

**Situation arising out of lack of coal in the thermal power
stations throughout the country**

श्री प्रभात झा (मध्य प्रदेश) : उपसभापति जी, मैं इस सदन का ध्यान उस मसले की ओर दिलाना चाहता हूँ, जिससे इस सदन के लोगो की जिंदगी ही नहीं, बल्कि पूरे देश की जिंदगी ही नहीं, बल्कि पूरे देश की जिंदगी जुड़ी